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## Orissa Panchayat Samiti (Miscellaneous Provisions) Act, 1981

### 11 of 1981

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# Orissa Panchayat Samiti (Miscellaneous Provisions) Act, 1981

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An Act to provide for the Management of the Panchayat Samitis. BE it enacted by the Legislature of the State of Orissa in the Thirty-second Year of the Republic of India, as follows: Orissa Gazette, Extraordinary, No.404-D/7.4.1981- Notification No.2684-Legis.-D/7.4.1981.

## 1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Orissa Panchayat Samiti (Miscellaneous Provision) Act, 1981.
- (2) It extends to the whole of the State of Orissa.
- (3) It shall be deemed to have come into force with effect from the 10th day of February, 1981.

#### 2. Subdivisional Officers To Perform Functions Of Samitis:

Notwithstanding anything contained in the Orissa Panchayat Samiti Act, 1959 (Orissa Act 7 of 1960), during the period beginning with the date of commencement of this Act and until the newly elected Chairmen of the Panchayat Samitis assume office, the powers and functions of the Panchayat Samitis shall be exercised and performed by the Subdivisional Officer having jurisdiction over the concerned Block.

# 3. Repeal And Savings :-

- (1) The Orissa Panchayat Samiti (Miscellaneous Provisions) Ordinance, 2 of 1981 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the provisions of the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.